

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.APPEAL.NO.208 OF 2020

(AGAINST THE JUDGMENT DATED 12/07/2019 IN SESSIONS CASE NO. 1059 OF 2013 PASSED BY THE COURT OF ADDITIONAL DISTRICT & SESSIONS JUDGE FOR THE TRIAL OF CASES RELATING TO ATROCITIES AND SEXUAL VIOLENCE TOWARDS WOMEN AND CHILDREN, KOZHIKODE)

APPELLANT/ACCUSED:

HAREESH, AGED 34 YEARS, S/O CHATHU,
KALLAMMAL HOUSE, KURUVANTHERI,
CHEKIAD, KOZHIKODE - 673509,
NOW SERVING IMPRISONMENT IN CENTRAL PRISON,
KANNUR - 670005.

BY ADVS. SRI.UMMUL FIDA,
SRI.ABHIJITH JACOB R.J.
SRI.ARUN CHAND,
SRI.THAREEQ ANVER K.
KUM.K.SALMA JENNATH,
SRI.ABHIJITH S.R.,
SMT.DRISHYA K. PRAKASH,
SMT.MANJU ELSA ISAC &
SRI.JAI GOVIND M.J.

RESPONDENT/STATE:

THE STATE OF KERALA
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA,
ERNAKULAM - 682031.

BY SR.PUBLIC PROSECUTOR SRI.C.S.HRITWIK

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON 12.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

ASHOK MENON, J.

Crl.Appeal No.208 of 2020
&
Crl.M.A. No.2 of 2020

Dated this the 12th day of May, 2020

O R D E R

Admit. Learned Public Prosecutor appears for the respondent.

Crl.M.A.No.2 of 2020

Sentence of imprisonment is suspended on the petitioner executing a bond for Rs.1,00,000/- (Rupees one lakh only) with two solvent sureties each for the like amount to the satisfaction of the trial court and on depositing the fine amount within a period of one month.

ASHOK MENON
JUDGE

dkr